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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1117/2004

MAY 9 2004

New Delhi this the 7th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member (A)

In the matter of

1. Shri Bankey Lal Chaturvedi,
Hindi Superintendent,
DRM's Office State Entry Road,
New Delhi.
2. Shri Praveen Kumar,
Hindi Superintendent,
Hindi Section, Northern Railway,
Chief Administrative Officer,
Northern Railway, Kashmere Gate,
New Delhi.
3. Shri Jitendrapal Singh,
Hindi Superintendent,
Northern Railway, Hd.Qr's
Office, Baroda House, New Delhi.
4. Shri Vinay Kumar,
Hindi Superintendent, Under
General Manager's Office,
Northern Railway, Baroda House,
New Delhi.

..Applicants

(By Advocate Shri Khairati Lal)

VERSUS

1. Union of India, Through
General Manager (P),
Northern Railway, Baroda House,
New Delhi.

..Respondent

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

The applicants are general candidates. By virtue of the present application they seek a direction to set aside the selection proceedings of Hindi Officer with a direction to initiate fresh proceedings.

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2. Learned counsel for the applicant contended that (a) there should be a Committee comprising of professional experts in Hindi language and (b) there was no vacancy that could be given to a ST candidate.

3. We have considered the said submissions.

4. The applicants had taken the test and at that time they did not raise any such objection. Once the result has been declared and the applicants have not been declared successful the above contention has been flouted which is too late to do so.

5. Otherwise also it is not shown by any *prima facie* proof that the persons who checked the papers of the candidates had no knowledge of the language.

6. Resultantly, the present Original Application must fail and the same is accordingly dismissed in limine.

S.K. Naik
(S.K. Naik)

Member (A)

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V.S. Aggarwal
(V.S. Aggarwal)
Chairman